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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

DIRECTORATE GENERAL OF FOREIGN TRADE
NEW DELHI

NOTIFICATION No. 41 (RE-2006)/2004-2009

DATED 17th January 2007

S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 read with paragraph 1.3 of the Foreign Trade Policy, 2004-2009, as amended, the Central Government hereby makes the following amendments in the Foreign Trade Policy, 2004-2009 (Updated as on 07.04.2006):

1 After the Para 3.10.5, the following para shall be inserted:

“EDI Shipments	3.10.6	The entitlement under the scheme shall be granted to all shipments that are exported through Customs EDI enabled ports.”
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This issues in Public interest.

Sd/-

(B. S. Meena)

Director General of Foreign Trade and
Ex Officio Additional Secretary to the Government of India

(Issued from File. No. 01/94/180/423/AM07/PC-I)